

By Speed Post/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/4431/A

From :- Smti K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri Dulal Mech,
Member,
Motor Accident Claims Tribunal, Goalpara.

Dated Guwahati the 25th July, 2016.

Sub: Earned Leave along with station leave permission.

Ref:- Your letter No. MACT/GLP/2018/384, dtd. 23.07.2018.

Sir,

With reference to the above, I am directed to inform you that your prayer for Earned Leave for 13(thirteen) days w.e.f. 23.07.2018 till 04.08.2016 along with station leave permission from the evening of 23.07.2018 till the evening of 04.08.2018 has been granted/~~rejected~~, subject to leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati.

The District and Sessions Judge, Goalpara, will remain in-charge of the Court and Office of M.A.C.T., Goalpara, in your absence.

Yours faithfully,


JOINT REGISTRAR (VIGILANCE.)

Memo NO.HC.VII-70/1992/4432-4433A, dated 25.7.18

Copy to:- 1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A copy of duly filled-in application in the prescribed format for the aforesaid leave is sent herewith, for your information and necessary action.

2. The District and Sessions Judge, Goalpara, for information and necessary action.

Sd/-
JOINT REGISTRAR (VIGILANCE.)